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NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/01/2018 AT 10.30 AM

	JNAL, HELD ON 22/01/2018 AT 10.30 A	
PRESENT: SHRI Ch. M	OHD SHARIEF TARIQ, MEMBER-JU	DICIAL
APPLICATION NUMBER	: CA/21/IB/2018	
PETITION NUMBER	: CP/468/IB/2017	
NAME OF THE APPLICANT	: G.V RAVIKUMAR (RP)	
NAME OF THE RESPONDENT	: SHARK DYEING & 2 ORS	
UNDER SECTION	: 60	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
. Preettri · S · Alasu for Rajagopal & Raghun	Coursel fur athan R2 x R3	Jean I
CNRU DHANANSAY	Comme for	gu Ange
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ORDER

Counsel for the Applicant present. Counsel for the R1 present. Counsel for R2 & 3 present. Last opportunity is given for filing Counter in the matter, with a direction that the same shall be filed before the next date of hearing by giving a copy to the other side. The matter is posted for arguments.

The Liquidator has filed a Memo seeking a direction to local authorities to provide protection to the Liquidator and his staff to discharge their duties under the I&B Code, 2016, in order to take control and possession of the assets of the Respondent Company as per Section 35 of the Code. Counsel representing the promoter-cum-Directors prayed for time to file the counter. At request time is enlarged. In the meantime, as per his undertaking, he is directed to give a suitable directions to the Promoter-cum-Directors not to obstruct the Liquidator and his staff in relation to the performance of his duties. Put up on **08.02.2018 at 10.30 AM.**

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)